

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 26th day of March, 2004.

Contempt Petition No. 77 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman. Hon'ble Mr. D.R. Tiwari, Member- A.

Rajesh Singh, T.No. 53/LB/O.F.C S/o Sri Raj Vir Singh Bhadauria, R/o Q. No. R/726, Armapur Estate, Kanpur.

........Petitioner.

Counsel for the petitioner :- Sri M.K. Upadhyay

VERSUS

D.K. Dutta,
Director General of Ordnance Factories/
Chairman, Ordnance Factories Board,
Shaheed Khudi Ram Bosh Road, Calcutta-700001.

.....Respondents

Coundel for the respondents :- Sri Amit Sthalekar.

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

This contempt application has been instituted with the allegation that the respondent has failed to comply with the direction given by the Tribunal vide order dated 22.10.2002 passed in O.A No. 819/1996. A perusal of the order would indicate that respondent/Appellate Authority was directed to consider and decide the appeal of the applicant dated 27.06.1996 within a period of three months from the date of receipt of a copy of the order. Counsel for the respondents has placed before us the order dated 13.02.2004 passed by the Appellate Authority rejecting the appeal of the applicant dated 27.06.1996. Though the learned counsel for the respondent wants time to file the

same and to bring it on record by means of Suppl. CA but after perusal of the order dated 13.02.2004, we do not consider it necessary to grant any time for filing Suppl. CA for the reason that we do not have any doubt about the correctness of the reason, made by the learned counsel for the respondents. He has also given a copy of the order dated 13.02.2004 to learned counsel for the applicant during the course of arguments. In the circumstances, nothing has been left to be decided in the contempt application. Accordingly the contempt application is dismissed. Notice stands discharged.

Member - A.

Vice-Chairman.

/Anand/